

ITEM NO.49

COURT NO.2

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 867/2021 in T.P.(C) No. 2419/2019

THE ADVOCATES ASSOCIATION BENGALURU

Petitioner(s)

VERSUS

BARUN MITRA &amp; ANR.

Respondent(s)

(FOR ADMISSION )

Date : 28-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Pai Amit, AOR (For Petitioner in CP)

For Respondent(s) Mr. R. Venkararamani, Ld. AG  
Mr. Tushar Mehta, Ld.S.G.  
Mr. Mayank Pandey, Adv.  
Mr. Chitvan Singhal, Adv.  
Ms. Sonali Jain, Adv.  
Mr. Abhishek Kumar Pandey, Adv.  
Ms. Mansi Sood, Adv.  
Ms. Swati Ghildiyal, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Arvind Kumar Sharma, AOR

Mr. Vikas Singh, Sr. Adv.  
Ms. Deepeika Kalia, Adv.  
Mr. Aditya Kaul, Adv.

Mr. Arvind P Datar, Sr. Adv.

Mr. Sibbo Sankar Mishra, AOR  
Mr. Debabrata Dash, Adv.  
Mr. Nirranjan Sahu, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned Attorney General and Solicitor General  
have appeared and we expect them to play a role to

advise the Government to ensure that the law of the land as laid down by this Court is observed.

At the request of learned Attorney General,  
list on 08.12.2022.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)